New Delhi, the 12th December, 1989

S.O. 1032(E).-In exercise of the powers conferred by sub-section (I) of section 31 read with sub-section (2) of the said section of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), and in supersession of the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forests and Wildlife) No. S.O. 117(E) dated the 8th February, 1988, the Central Government hereby constitutes the Appellate Authority- for the Union Territories and appoints the Joint Secretary in-charge of pollution control in the Ministry of Environment and Forests as the said authority.

The headquarters of the Appellate Authority shall be at New Delhi.

[NO. Q-18011/7/89-CPA]

S. S. HASURKAR, Jt. Secy.